

No. 65 dated 19.9.2010 u/s 307/34 IPC and 25/27 Arms Act was registered at PS Jama Masjid, Delhi.

(c) and (d) No assessment has been done to study the impact of these incidents on visitors of Commonwealth Games.

Smuggling of fake Indian currency

2419. SHRI N. BALAGANGA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether fake Indian currencies are being smuggled into India;

(b) if so, the details thereof, alongwith number of cases registered during the last three years; and

(c) the steps taken by Government to check such smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):

(a) and (b) State-wise details of number of fake currency notes seized and are covered by Police/Law Enforcement Agencies and banks respectively and the number of FIRs registered State-wise and year-wise for the period from 1.1.2007 to 31.10.2010 is given in Annexure. [See Appendix 221 Annexure No. 11]

(c) To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the Security and Intelligence Agencies of the Centre and States, the Central Bureau of Investigation (CBI), etc., are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the States; the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggled FICNs. Apart from the above, the State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICNs, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.

Interlocutors for Jammu and Kashmir

2420. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state: